BEFORE THE APPELLATE AUTHORITY (Under the Right to Information Act, 2005) SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6542 of 2025

Kareem Ansari : Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

- 1. The appellant filed an appeal dated August 29, 2025 (received by the Office of Appellate Authority on September 02, 2025), wherein it has been submitted that the appellant has not received any response/reply to his application dated July 04, 2025 made under Right to Information Act, 2005 ("RTI Act").
- 2. I note that the aforesaid application was received by SEBI on July 08, 2025. From the available records, it is observed that a response was issued by the respondent on August 05, 2025. I note that the said response was forwarded to the appellant vide Registered Post. From the available records, it is noted that the same was delivered on August 12, 2025. Additionally, the reply was also uploaded on RTI portal. A copy of the response dated August 05, 2025 is enclosed with this order.
- 3. I find that the respondent has provided his reply to the application within the time stipulated under RTI Act. I, therefore, find that nothing survives in the appeal and the same has become infructuous. It is, however, open for the appellant to file a fresh appeal as per law, if he is not satisfied with the reply provided by the respondent. The appeal is accordingly disposed of.

Place: Mumbai RUCHI CHOJER

Date: October 01, 2025 APPELLATE AUTHORITY UNDER THE RTI ACT

SECURITIES AND EXCHANGE BOARD OF INDIA